

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**BENGALURU BENCH, BENGALURU**  
*(Through Physical Hearing / VC mode [Hybrid])*

**ITEM No. 03**  
**CP (IB) No.65/BB/2024**

**IN THE MATTER OF:**

M/s. Embassy Services Pvt. Ltd. ... Petitioner  
Vs.  
M/s. Redwood Infrastructure Pvt. Ltd. ... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on: 27.03.2024**

**CORAM:**

**SHRI K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Shri Srihari S., Adv.

**ORDER**

1. Heard the Ld. Counsel for the Petitioner.
2. Ld. Counsel for the Petitioner is directed to file the list of dates and events including the date of loan agreement, due date, event for default etc., along with a chart with page nos. of Balance Sheets where the due amount is reflecting in the Financial Statements of the Respondent, within one week. Meanwhile, Issue Notice. Registry is directed to prepare the Notice and Counsel for the Petitioner is permitted to collect the notice and serve it on the MD of the Respondent Company as well as on the Respondent Company along with a copy of the Petition and other material documents through e-mail as well as by Speed Post and is directed to file an Affidavit of Service along with tracking reports in the Registry within a period of two weeks. Upon receipt of notice, Respondents are granted two weeks' time to file reply, and one week thereafter is granted to the Petitioner to file rejoinder, if any, after duly serving the copy on the other side. List the matter on **21.05.2024**.

**Sd/-**  
**MANOJ KUMAR DUBEY**  
**MEMBER (TECHNICAL)**

Krishna

**Sd/-**  
**K. BISWAL**  
**MEMBER (JUDICIAL)**